

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2374

ANSWERED ON:09.08.2005

TRANSFER OF K.V. TEACHERS

Paswan Shri Sukdeo;Saroj Shri Daroga Prasad;Yadav Shri Ram Kripal

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that large number of Kendriya Vidyalaya Sangathan (KVS) teachers were transferred as a result of Transfer Guidelines of 2000;
- (b) if so, the details with regard to transfer guidelines of 2000 and teachers transferred;
- (c) whether there has been any instance wherein teachers of KVS were either dismissed from service or forced to resign as these teachers did not comply with the transfer order;
- (d) if so, the details thereof;
- (e) whether the Government is considering reinstatement of all the KVS teachers who were either dismissed or forced to resign on non-compliance of transfer order; and
- (f) if not, the details thereof alongwith the reasons for not considering reinstatement of such teachers?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI)

(a) Yes, Sir.

(b) Under the Transfer Policy of 2000, two priority lists were prepared, depending upon the organizational need, administrative exigencies and request of an employee. In case vacancies did not exit the teacher having maximum stay at a station was transferred out.

The number of transfers effected by following the transfer policy of year 2000 are as under:

| Year (on request) | No. of transfers (on request) | No. of transfers (on displacement). | Total |
|----------------------|----------------------------------|----------------------------------------|-------|
| 2000-01 | 2141 | 981 | 3122 |
| 2001-02 | 1814 | 1249 | 3063 |
| 2002-03 | 2438 | 1745 | 4183 |
| 2003-04 | 5087 | 2012 | 7099 |

(c) & (d) Yes, Sir. The teachers who remained absent without sanction of leave for a period exceeding 15 days on transfer were issued show cause notice under article 81(d) (3) of Education Code for Kendriya Vidyalaya Sangathan, then they were also given an opportunity to explain their absence. When no response, or unsatisfactory response, was received, the competent authority passed an order for removal of the individual from the services of Kendriya Vidyalaya Sangathan.

(e) & (f) A Committee was set up to examine the circumstance of resignations and removal of teachers as a result of the transfer policy of 2000 and to recommend their reinstatement on merit. Orders to reinstate 234 teachers have been issued. Appeals of 577 teachers out of total of 1036 appeals received were rejected, as they could not be covered under the purview of the provisions of the Committee.